

**LOK SABHA
UNSTARRED QUESTION NO. 4286
TO BE ANSWERED ON 7th JANUARY, 2019**

DBTL

4286. SHRI KODIKUNNIL SURESH:
SHRI LAXMAN GILUWA:
SHRI SUKHBIR SINGH JAUNAPURIA:
SHRIMATI PRATYUSHA RAJESHWARI SINGH:

पेट्रो लयम एवं प्राकृतिक गैस मंत्री

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Government reportedly proposes to change the existing norms of Direct Benefit Transfer of LPG subsidy Scheme and is intending to revert back to earlier system of supplying subsidized refills to domestic LPG consumers in place of the current scheme of transfer of cash subsidy into the bank account of LPG consumers under the PAHAL Scheme; and if so, the details thereof;
- (b) whether the DBTL subsidy scheme has been helpful/successful in curbing fraudulent LPG distribution system and if so, the details thereof along with the number of fraudulent connections identified and cancelled and the amount funds saved as a result thereof, State/UTwise particularly in Odisha;
- (c) whether the Government is aware that several officers do not take action on the complaints relating to supply of LPG and try to protect LPG agency resulting in increase in corruption in supply of LPG in the country;
- (d) if so, the details thereof along with the number of such cases reported during the last three years, State/UT-wise; and
- (e) whether the Government has fixed annual income for the families to whom no subsidy to LPG is to be provided and if so, the details thereof along with the criteria/ norms fixed in this regard?

ANSWER

पेट्रो लयम एवं प्राकृतिक गैस मंत्री) श्री धर्मन्द्र प्रधान(

MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN)

- (a) No, Madam.
- (b) Public Sector Oil Marketing Companies (OMCs) carry out inter/intra company de-duplication exercise to identify multiple connection suspects who avail subsidy on their domestic LPG connections. On the basis of de-duplication exercise, OMCs take further

actions like blocking/suspension/KYC collection/termination. As on 31.12.2018, 4.09 crore LPG consumers have been blocked on account of being inactive/de-duplication across the country including the State of Odisha.

(c) & (d) OMCs have reported that whenever complaints are received, the same are investigated and in all established cases, punitive action is taken as per the extant Marketing Discipline Guidelines (MDG) and the Distributorship Agreement against the LPG distributors. Details of established cases of irregularities/malpractice including diversion, underweight and black marketing of LPG cylinders during the last three years and the current year are as under -

Year	Established cases
2015-16	2633
2016-17	1854
2017-18	1728
Apr-Sep'18	789

(e) LPG subsidy is not admissible for a LPG consumer, if the consumer or his /her spouse has taxable income of Rs. 10 lakh or above during the previous financial year .